

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Srinagar)

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**Subject:- Deputation of Shri Mangat Ram Parihar, Section Officer of Subordinate Judiciary to the J&K Power Development Corporation.**

**ORDER**

No: 481

Dated: 16/07/2018

Sanction is hereby accorded to the deputation of Shri Mangat Ram Parihar, Section Officer, Additional District & Sessions Court, Jammu to the Jammu and Kashmir State Power Development Corporation for utilization of his services in Chenab Valley Power Project (Private) Ltd. for a period of 02 (two) years with a right to the High Court of J&K to revoke his deputation at any time before the expiry of the aforesaid period.

**By Order**

(Sanjay Dhar)  
Registrar General

No: 18528-35/NK

Dated: 16/07/2018

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of His Lordship.
2. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Srinagar. This is in reference to his letter No. LD (A) 2018/43 dated 11.06.2018.
3. Commissioner/Secretary to the Government, Power Development Department, Civil Secretariat, Srinagar.
4. Managing Director, Jammu and Kashmir State Power Development Corporation Ltd., Exhibition ground, Srinagar for information and necessary action.
5. Principal District & Sessions Judge Jammu for information.
6. Additional District & Sessions Judge, Jammu for information and necessary action.
7. CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website.
8. Shri Mangat Ram Parihar, Section Officer, Additional District & Sessions Court, Jammu for information and compliance.

Registrar General